



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00997/2021

Chandigarh, this the 27th day of August 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Sh. Khajan Singh (MES No. 372862) S/o Sh. Ram Swarup, aged 53 years, working as Junior Engineer (E/M) O/o Garrison Engineer, MES, MES. Hisar – 125001.

....Applicant

(BY: Sh. K.B. Sharma, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. Engineer in Chief, Military Engineer Services, Engineer-in-Chief's Branch, Integrated Hqrs of MoD (Army), Kashmir House, DHQ, PO New Delhi – 110011.
3. The Chief Engineer, MES, HQ, South Western Command, Jaipur (Raj.) – 302001.
4. The Commander Works Engineer, MES, Hisar – 125001.
5. Garrison Engineer, Military Engineering Services, Hisar – 125001.
6. Principal Controller of Defence Accounts (PCDA) South Western Command, Kothipura Road, Jaipur (Raj.)- 302001.

... Respondents

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):



1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to respondents to reimburse the medical bills towards the expenditure incurred on his wife's treatment.
2. Learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted a representation dated 22.04.2021 (Annexure A-2) which was followed by a legal notice dated 12.05.2021. While drawing our attention towards a letter dated 05.07.2021 (Annexure A-5), learned counsel further submitted that after processing the matter, the Garrison Engineer, Hisar Military Station forwarded the applicant's claim to Principal Controller of Defence Accounts, South Western Command, Jaipur for early disposal of the pending claim.
3. Learned counsel for the applicant still further submitted that there is no reason with the Principal Controller of Defence Accounts, South Western Command, Jaipur to delay the matter any further, and that the applicant will be satisfied if the Original Application is disposed of with a direction to decide his pending claim within a time-frame.



4. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself, without entering into the merits of the case.
5. Accordingly, the Original Application is disposed of with a direction to the Principal Controller of Defence Accounts, South Western Command, Jaipur (Respondent No. 6 herein) to decide the applicant's pending claim within a period of one month from the date of receipt of a certified copy of this order.
6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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